There are some court cases relating to the seniority list."

इस तरह से उन्होंने जवाब दिया है। तो मैं पूछना चाहता हूँ कि यह सीनियोरिटी के निर्धारण के ऐसे केसेज कितने पैंडिंग हैं और इनको डिसाइड करने में कितना समय लगेगा?

SHRI K. P. SINGH DEO: Sir, the matter is in the Madras High Court as well as in the Supreme Court. In trying to hasten the process, we are making efforts to transfer the case from the Madras High Court to the Supreme Court to have a uniform policy for the entire services. In the meantime, 99 ad-hoc promotions have been given, out of 137. And we are trying to hasten the process of the disposal of the case in the Supreme Court.

श्री राम लखन प्रसाद गुप्त: बाकी 40 का कितने समय में हो जायेगा?

श्रीसमापितः यहतो सुप्रीम कोर्ट**से** पुछिये।

SHRI K. P. SINGH DEO: It is difficult to say.

CCA to the Centra] Government Employees posted at Simla

*424. SHRIMATIUSHA MALHOTRA: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the 3rd Pay Commission in para 14 (Vol. IV) recommended Special treatment in relaxing the norms for grant of CCA to the employees of the places which are abnormally expensive and having floating population due to tourist and pilgrimage traffic and that Simla fulfills these stipulations; and
- (b) if so, what are the reasons for which CCA at enhanced rates is not

granted to the Simla-based Central Government Employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). A statement is laid on the Table of the House.

Statement

The recommendation of the Pay Commission related to consideration on merits of cases for the payment of Compensatory (City) Allowance in cities, which, though they did not fulfil the population criteria for the payment of" the allowance, were, nevertheless, abnormally expensive due, inter alia to such reasons as having floating population on account of tourist and pilgrim traffic. The Central Government employees posted at Simla are at preient getting Hill Compensatory Allowance at rates corresponding to A Class rates of Compensatory (City) Allowance which represent the maximum rates of the allowance admissible in the case of the Central Government employees. Since under the existing policy where Hill Compensatory Allowance is payable, Compensatory (City) Allowance is not admissible, Simla is not covered by the above recommendation of the Pay Commission.

SHRIMATI USHA MALHOTRA: Sir, I would like to draw the attention of the Hon. Minister to the fact that while a definite criteria has been laid down by the Government, in spite of that, the Central Government employees are not given the benefit of a higher percentage in regard to CCA at places like Simla, in relation to which the altitude should also be taken into account. Simla is also a hill station and a tourist resort. It is also the capital of a State. There are other places in the rest of India where, I think, the CCA has been enhanced. Shillong is one. Actually, I did request the Government to look into

the grievances of the Central Government employees and this is how Shillong was given some consideration and it was upgraded from class C to Class B city. On the basis of the same request and plea which I had made earlier, I would request the Hon. Minister to kindly reconsider the case of the Central Government employees based in Simla. Why are they being deprived of this benefit, this amenity or facility or this allowance which is being given at a percentage the Central to Government employees in the rest of India having the same qualifications as Simla.

SHRI SAWAI SINGH SISODIA: As far as Shillong is concerned, in order to make the position clear, I would like to tell the Hon. Member that it is only Hill Compensatory Allowance which is being paid in Shillong and not CCA. CCA is not being paid in Shillong. And the original orders for Shillong were issued on 29th May, 1964. 1 he Third Pay Commission had also endorsed this position.

SHRI PILOO MODY; Usha has nothing to do with it.

SHRI SAWAI SINGH SISODIA: Other allowances like Hill Compensatory Winter Allowance, Dearness Allowance which are admissible and which arc being paid, according to the decision of the Central Government employees at different hill stations, are being paid in Simla also.

SHRIMATI USHA MALHOTRA: I would like to know from the Hon. Minister whether the percentage is the same in regard to Central Government employees based in Simla, as is being paid to the Central Government employees in the rest of India. This is because, I have definite proof and information that it is far less. In fact, I would say, the altitude should have been taken into consideration and Simla

should have received more attention from the Government. Has the Hon; Minister to say anything on this?

SHRI SAWAI SINGH SISODIA: Sir, the Third Pay Commission had examined the individual cases of some hill stations and it is only in Shillong, they are getting more. But in all other hill stations, Sir, the Government decision and policy are being followed on the same pattern.

SHRI PILOO MODY: Usha should be given a third supplementary.

MR. CHAIRMAN: There should be a compensatory allowance for the lady because of you,

SHRI GHULAM RASOOL MATTO With regard to the Government employees Central stationed in Kashmir, we find that there are some amenities given to them, but one of the most important facility that they get is with regard heating arrangement. From November right upto April they need heating. But unfortunately we a>e short of electricity there. What they do in the offices is that they carry the bukhari which is burnt by either wood or coal. Wood has gone up to Rs. 27 a maund and the coal prices have also gone up. Those people are to contend with two difficulties. In the offices, bukharis are provided and there the wood or the coal is also provided. But what about their homes and their children ? They suffer a lot. So I would request the Hon. Minister to at least consider doubling this allowance with regard to the heating for arrangements the Central Government employees.

SHRI SAWAI SINGH SISODIA: The Central Government employees at stations are being paid winter allowance for six months from October to March and the scale is also fixed. Every time at

the proper occasion every thing is being reviewed and revised and the Government has got an open mind.

SHRI GHULAM RASOOL MATTO: The scale was fixed when the price of wood was only Rs. 7 per maund. It is Rs. 27 psr maund now. I would request the Hon. Minister to consider this.

MR. CHAIRMAN: That is all right. The suggestion is for consideration. Question No. 425.

SHRI SAWAI SINGH SISO-DIA: This is only a suggestion for nothing.

*425 [The questioner (SHRI V.P.M. SAMY) was absent. For answering vide col infra]

Free Trade Zone at New Maiigalore Port

*426. SHRI B. IBRAHIM: Will the Minister of COMMERCE be pleased to state:

- (a) whether there is any proposal under Government's consideration to set up a Free Trade Zone at New Mangalore Port; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). The Government has not yet taken a decision to open any more Free Trade Zones in the country.

SHRI B. IBRAHIM: Mr. Chairman, Sir, there is a vast scope for setting up export-based industries in Dakshin Kannad district in and around Mangalore, particularly with the Gulf market in view, so that the traffic as well as foreign exchange

earnings from this port would contribute enormously to the total export earnings of the country. However, if this objective is to be speedily achieved, the Government will have to re-consider their decision and establish a free trade zone at Mangalore port. Will the Government do so?

SHRI SHIVRAJ V. PATIL; Sir, we have not answered in negative. We have said that the request made by different governments are under consideration.

MALCOLM S. ADISES-DR. HIAH: Sir. the Government is being requested for more free trade zones by various people. Last week, my colleague from Tamil Nadu requested that a free trade zone be established at Madras airport. And today the request has come for Mangalore port. I want to ask the Minister and the Government whether really time has not come for a review of all the free trade zones which were established in order to promote or increase our exports. The first thing that has happened to modify that is that the free trade zone porducers/firms have requested the Government for permission to sell a part of their production within the country. That is, 10 per cent to start with, which has been increased to 25 per cent today. And yesterday we heard from the Government of Jammu and Kashmir how this kind of assistance or exemption from taxes to certain wood producers has been misused and the entire production. which was supposed to go hundred per cent for export, is being sold within Jammu and Kashmir, causing tremendous loss to Government Emporium or producers. '; herefore, I think the time has come now to make an evaluation of the extent to which the free trade zones are attaining the objective and how far they are being distorted against the purposes for which they were established.